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Serial No. of Order	Date of Order	Order with Signature	
8. 10.11.94		<p>At request of the respondents' counsel to file a memo with regard to the proceeding, in question,</p> <p>Adjourned to 14.11.94.</p>	<p>counsel by newly added opp. parties on filed.</p>
9 15.11.94		<p>In view of the memo filed containing the results of the disciplinary enquiry against the applicant herein, this application does not survive. The same is disposed of as not survived. Misc. Application 566/94 is also disposed of accordingly.</p>	<p>Adj. to 26.11.94 for fixing a date of hearing.</p> <p>(D.B)</p> <p>para 9/17</p> <p>Bench</p>

MEMBER VICE-CHAIRMAN
MEMBER (ADMINISTRATIVE)

9/17

MA. 566/94
at F.I.A. filed
by petitioner's
counsel.

COPY of the above M.A.
has been served
on L-1 to R-3.
But there is
no intimation
reg. service
of M.A. on L-4.

To the above
mentioned M.A.
No. 566/94 the
Petitioners prayed
for appropriate
orders.

para 9/17

Bench.